

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.09
C.P.No. 98/BB/2023

IN THE MATTER OF:

M/s. Zeesha Ali Khan & Anr. ... Petitioners
Vs.
M/s. Sha ' S Airborne Travels Pvt. Ltd. ... Respondent

Order under Section 59 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Naman. G Joshi, PCS
For R1 : None
For R-2 : None
For R-3 : Shri Mohammed Taher Shaikh

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent No.3. None appeared for the Respondent Nos. 1 and 2.
2. In compliance to order dated 30.05.2024 Respondent No.3 has filed objections vide Dy.No.3116 dated 31.05.2024. The same is taken on record. Ld. Counsel for the Petitioner is granted one week time to file rejoinder, if any, after serving the copy on the other side.
3. List the case before Regular Bench on **22.08.2024**.

-Sd-
DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)